

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 20th day of November, 2002
CONTEMPT APPLICATION NO. 105 OF 2002

IN

ORIGINAL APPLICATION NO. 548 OF 2000

HON. MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN

HON. MAJ GEN K.K. SRIVASTAVA, MEMBER-J

Avtar Singh, son of shri Ajit Singh

Resident of 157-D, New Railway Colony,

Naini, Allahabad.Applicant

(By Advocate:- Shri S.K.Om)

Versus

1. V.P.Singh,

Presently working as Senior Divisional
Electrical Engineer,
Northern Railway, Allahabad.

2. Rajesh Singh,

Divisional Electrical Engineer,
Northern Railway, Allahabad.Respondents.

O R D E R

HON. MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN.

BY this application under section 17 of Administrative
Tribunals Act 1985, applicant has prayed to punish respondents
for wilful dis-obedience of the order dated 22-5-2001 passed in
O.A NO. 548/00. The direction given was as under:-

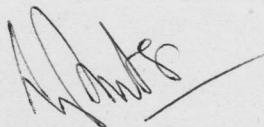
" The O.A is accordingly disposed of finally with the
direction to the respondents to provide documents to
the applicant within a month from the date a copy of this
order is filed before the Inquiry Officer. The Inquiry
thereafter, shall be completed within three months. " It
is further directed that in case enquiry is not completed,
as stated above, within the period, the applicant shall
be considered for ad-hoc promotion to the next higher
post if it is due to him as per rules."



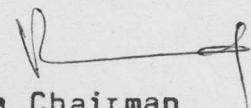
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2. It is submitted by the learned counsel for the applicant that no action has been taken after completion of the Inquiry and applicant has been deprived ~~from~~ of the chance of promotion and the latter part of the order has not been complied with.

3. We have considered the submissions. However, from a perusal of the order, it is clear that the direction was only to complete the Inquiry and not the proceedings. In the circumstances, the period of three months will ~~for concluding the proceedings, in that these will not apply and~~ therefore, find no dis-obedience of the direction and no case of contempt is made out. However, if the applicant is aggrieved, he may approach on the original side. Therefore, aforesaid application is rejected. No order as to costs.



Member-A



Vice Chairman

Madhu/